

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Unknoan
FIR No: 43720/2019
PS : Crime Branch M.V. Theft

28.07.2020

Application for correction in untrace report in mentioning engine number of vehicle no. DL-13ST-7816

Present: Sh. Ramesh, Ld. APP for the State through VC.
Sh. P.K. Srivastava, Id. Counsel for the applicant.
Heard.

At this stage, Id. Counsel for the applicant submits that without prejudice to the rights of the applicant, he wants to withdraw the present application.

Considering his submissions, the **application is disposed of as withdrawn.**

Copy be sent to the Id. Defence counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

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(DINESH KUMAR)
ACMM (EAST)/KKD/28.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Inderjeet
FIR No: 41683/18
PS New Ashok Nagar

28.07.2020

One application has been received from the Distt. Jail Ghaziabad, which is sent by accused Inderjeet

Present: Sh. Ramesh, Ld. APP for the State through VC.

Heard. Application perused.

It has been stated in the application that accused may be released on personal bond in the present case.

HC R.B. Tomar has joined the proceedings from PS New Ashok Nagar through VC and he has informed that in the present case, the charge sheet has already been filed.

In these circumstances, the Ahlmad is directed to put up the application along with case file for consideration on 29.07.2020.

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IN THE COURT OF ACMM -EAST KKD DELHI

**State vs. Mayank Shukla
FIR no. 157/2019
PS Preet Vihar**

28.07.2020

This application has been put up before the court by the Ahlmad through VC.

Present: None.

Perusal of the record would show that present application was taken up for hearing on 05.07.2020 by Ms. Ritu Singh, Id. Duty M.M East, Delhi. Vide order dated 05.07.2020, applicant bank was directed to deposit the amount by way of interest-bearing fixed deposit in the name of the trial court and to furnish the same in the court.

As per the report of the Ahlmad, no such FDR has been furnished as yet.

Issue a notice to the applicant bank through IO to file the status of the said FDR on the next date of hearing.

List the matter for F/P on 18.08.2020.

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ACMM (EAST)/KKD/28.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Mukesh Mandal
FIR No: 137/2020
PS Preet Vihar
U/s 33 Delhi Excise Act

28.07.2020

A bail application under Section 437 Cr.P.C. through VC.

Present: Sh. Ramesh, Ld. APP for the State through VC.
Sh. D.N. Pandey, Id. Counsel for the applicant.
HC Manoj Kumar from PS Preet Vihar
Reply to the application is received.
Part arguments heard. Reply perused.
At request of Id. Defence counsel, arguments on bail application are adjourned.

List this application for further arguments on 31.07.2020.

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ACMM (EAST)/KKD/28.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

Complaint received from Jagdish Singh Mehta

28.07.2020

Present: None.

One complaint is shown to be made by Sh. Jagdish Singh Mehta son of Sh. Pratap Singh Mehta which is received in the court through the office of Ld. Distt. & Sessions Judge, East, KKD, Delhi.

As mentioned in the complaint, residential address of the complainant is in New Kondli, New Delhi-110096.

Let a report be called from PS New Ashok Nagar, whether the complainant's address falls within the jurisdiction of PS New Ashok Nagar or not, for the next date of hearing.

A notice be also issued to the complaint to join the proceedings through VC on 06.08.2020.

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ACMM (EAST)/KKD/28.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

Soni Siwach vs. Rajeev Rastogi @ Babloo Rastogi

28.07.2020

Copy of Application u/s 156 (3) Cr.P.C along with complaint u/s 200 Cr.P.C is received from the Court of Ms. Ritu Singh, Ld. MM (Mahila Court), along with her order.

Present: None.

Order dated 24.07.2020 passed by Ms. Ritu Singh, Ld. M.M (Mahila Court)-02, East, KKD Delhi perused. As per law, an application under Section 156(3), Cr.P.C. is to be decided by the regular MM having jurisdiction and not by MM Mahila Court even if allegations of the complainant are related to offence, inter alia, punishable under Section 354, IPC. Therefore, the application and complaint be put up before the Concerned court having jurisdiction over Police Station Pandav Nagar as mentioned in the application, for deciding as per law.

File be sent to the concerned Court for 30.07.2020.

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ACMM (EAST)/KKD/28.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

FIR No: 665/2018
PS New Ashok Nagar

28.07.2020

Application for calling the status report

Present: Sh. Ramesh, Ld. APP for the State through VC.

Sh. Ram Kumar, ld. Counsel for the applicant.

HC R.B. Tomar, from PS New Ashok Nagar

Status report received from the IO.

Copy of the said status report be sent to the ld. Counsel for the applicant on his E-mail ID as well as on his Whatsapp.

Application stands disposed of.

Proceedings be sent to the Record room.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

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(DINESH KUMAR)
ACMM (EAST)/KKD/28.07.2020

IN THE COURT OF ACMM -EAST KKD DELHI

State vs. Bittu Bhati & Ors.

FIR no. 391/18

PS New Ashok Nagar

25.07.2020

Application for release of original RC moved by Sunil Nagar.

Present: Ld. APP for the State through VC.

Sh. Saurabh Chaudhary, Id. Counsel for the applicant through VC.

Further submissions on application heard.

It is stated in the application that accused Sumit Naagar was granted interim bail by the Id. ASJ till 11.07.2020 and the applicant had become his surety and furnished a surety bond in the court. Along with the said surety bond, applicant had also produced original RC of his vehicle in order to prove his solvency. The said RC was kept on record by the order of the court. Now the period of interim bail has expired and the accused has already surrendered before the Jail Superintendent on 11.07.2020 and the surety bond has become infructuous and hence, it is prayed that RC may be released to the applicant.

Vide order dated 25.07.2020, a report was called from the Jail Superintendent. One report is received from the office of Central Jail no. 13. In the report, it has been mentioned that UTP Sumit Naagar was released on interim bail on 06.07.2020 and he surrendered in Jail on 11.07.2020 within time. In these circumstances, surety bond furnished by the applicant stands canceled. Surety stands discharged.

Endorsement, if any stands cancelled. Original documents retained by the court, if any, be released to the rightful claimant as per law.

Application stands disposed of.

Copy be sent to the ld. counsel on his E-mail and order be uploaded on the server.

Ld. Counsel for the applicant is directed to file the original application along with documents in the court within 2 days from today.

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